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8th Aug, 2011

Food Safety & Standards Authority of India
(A Statutory Regulatory Body of Govt. of India)
Ministry of Health & family Welfare
3rd Floor, FDA Bhawan, Kotla Road
New Delhi-110 002

August 8, 2011

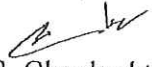
To
Food Safety Commissioners of States/UTs.

Subject:- Uniformity in the formats for maintaining records of Licensing/Registration and uniform system of categorization of food products/FBOs.

It has been decided that there should be uniformity in maintenance of records of licensing/registration and also in categorization of FBOs while maintaining the categories/type of sub category of food business in the licensing. Non-uniformity in these will create a situation where a same food business can be called or entered in different names in licenses/registration certificates issued by different States/UTs. Uniformity in maintaining of records and categories will also be helpful in compiling/formulating/generating reports once licensing or registration system is computerized and made online. Please find enclosed the formats of 4 registers which will be essential for maintaining records. The five major categories/types of business will be as under -

1. Manufacturing/processing
2. Transportation
3. Relabelling
4. Sale & Services (Trade/Retail/Catering/Hotel/Storage(including Cold Storage)
5. Imports

The sub category to be mentioned in the license will be as per the HS Code. All food related HS Code are available on FSSAI website www.fssai.gov.in. There will be improvement/addition in this section due to continuous additions/innovations happening in products categories.


(S.S. Ghonkrokta)
Director (Enf.)
Tel:23220994

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